



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/_____/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Biswajit Chakraborty,
Member, MACT,
Barpeta.

Dated Guwahati, the 10th January, 2020.

Sub:- **Casual leave, restricted Holiday and station leave permission.**

Ref:- Your letter No. MACT(B)/23 dated 8th January, 2020.

Sir,

With reference to the above, I am directed to inform you that, your prayer for restricted holiday on 17.01.2020 and casual leave on 18.01.2020 along with station leave permission from the afternoon of 10.01.2020 (after Court hours) till the morning of 20.01.2020, has been granted/rejected.

The Addl. District and Sessions Judge, Barpeta in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-48/2017/ 385 /A, dated
Copy to:

1. The Addl. District and Sessions Judge, Barpeta, for information and necessary action.

2. The Systems Analyst, Gauhati High Court

JT. REGISTRAR (VIGILANCE)